

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P. (IB)No.121/BB/2021

IN THE MATTER OF:

M/s. Technopak Advisors Pvt. Ltd. ... Petitioner
Vs.
M/s. Vertebrand Consulting & Solutions Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Manish Kumar
For the Respondent : Shri Roshan Jacob

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. In response to the Order dated 12.02.2024, Ld. Counsel for the Petitioner has filed amended Form-1 vide Diary No.2073 dated 02.04.2024. It is further stated that Balance Sheet of the Corporate Debtor for the remaining years have been filed vide Diary No.1856 dated 29.04.2022 and also written submissions enclosing the copies of judgements vide Diary No.1855 dated 26.04.2022. The same are taken on record.
3. As regards objections raised by the Respondent that it is a Share Purchase and Joint Venture Agreement and not a 'Loan', Ld. Counsel for the Petitioner has drawn our attention to page 76 in the matter of *Pushpa Shah & Ors., Vs. I.L & F.S. Financial Services Ltd. & Ors.*, passed by the Hon'ble NCLAT on 29.01.2019, which is filed in the written submissions vide Diary dated 26.04.2022. The same is taken on record.
4. List the case for further consideration on **21.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Shruthi

-Sd-
K. BISWAL
MEMBER (JUDICIAL)